

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 556 of 2024 /RG/LP Dated: 22 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bilkees Ashraf**  
**D/O Mohammad Ashraf Sheikh**  
**R/O Warapora, Magam, Tehsil Handwara, District Kupwara**

vide notification No.17 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*amir*  
19-04-2024  
ms  
Registrar (Administration)

No: 13628-34 /RG/LP Dated: 22 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bilkees Ashraf, Advocate**  
.....for information and necessary action.

*amir*  
19-04-2024  
ms  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 553 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Basit Rahi**  
**S/O Abdul Rashid Rahi**  
**R/O Ward No. 1, Tehsil Katra, District Reasi**

vide notification No.18 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 13635-41 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basit Rahi, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 554 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahil Manhas**  
S/O Mohan Singh  
P/O Malli, Tehsil Billawar, Tilla, Kathua

vide notification No.1300 Dated 02.01.2019 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mani*  
19-04-2024  
Registrar (Administration)

No: 13642-48 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Manhas, Advocate**  
.....for information and necessary action.

*Mani*  
19-04-2024  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 555 of 2024 /RG/LP Dated: 22 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Farid Ahmed Khan**  
**S/O Mohd Shabeer Khan**  
**R/O Thera Topa,, Tehsil Mendhar, District Poonch**

vide notification No.45 Dated 06.04.2017 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 13649-55 /RG/LP Dated: 22 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farid Ahmed Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 556 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sidhant Chib**  
S/O Surinder Singh  
R/O Bypass Bishnah, W.No.4, H.No.15, Tehsil Bishnah, District Jammu

vide notification No.1038 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 13657-63 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidhant Chib**, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 557 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Suleman Zaffer**  
**S/O Zaffer Ullah Khan**  
**R/O H.No 42, W.No.13 Bathi Mohalla, Tehsil & District Doda**

vide notification No.1021 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*an ni*  
*19-04-24*  
Registrar (Administration)

No: 13664-70 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suleman Zaffer, Advocate**  
.....for information and necessary action.

*an ni*  
*19-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 558 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Gagandeep Kour**  
**D/O Charanjeet Singh**  
**R/O Ward No.3 near Dream Land Park, Krishan Marg, Kathua**

vide notification No.1340 Dated 02.01.2019 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 13673-79 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gagandeep Kour**, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 559 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Maqsood Ahmed**  
**S/O Mohd Bashir**  
**R/O Hari, Ghranchoudhria, Tehsil Surankote, District Poonch**

vide notification 1515 of 2021/RG dated 17.12.2021 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*an*  
*19-04-24*  
Registrar (Administration)

No: 13680-86 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maqsood Ahmed**, Advocate  
.....for information and necessary action.

*an*  
*19-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 560 of 2024 /RG/LP      Dated: 22 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Umair Nazir Ronga**  
**S/O Nazir Ahmad Ronga**  
**R/O Vakeel Colony, Brein, Nishat, Srinagar**

vide notification No.459 of 2021/RG dated 26.03.2021 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Umair*  
**Registrar (Administration)**  
19-04-24

No: 13687-93 /RG/LP      Dated: 22 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umair Nazir Ronga, Advocate**  
.....for information and necessary action

*Umair*  
**Registrar (Administration)**  
19-04-24

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 561 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Amjed Hussain**  
**S/O Tufail Hussain**  
**R/O Kakora, Tehsil Manjakote, District Rajouri**

vide notification No.1778 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

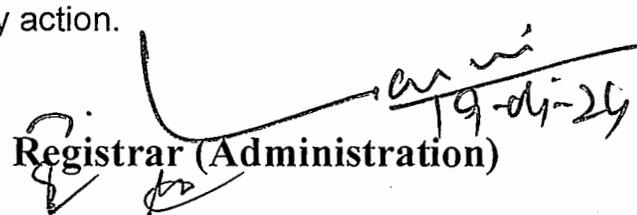
By Order

  
Registrar (Administration)

No: 13694-700 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amjed Hussain, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 562 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Anamika Changotra**  
D/O Yash Paul  
R/O Village Supwal, P/O Sujwan, Tehsil Vijaypur, District Samba

vide notification No.904 of 2022/RG/LP Dated 27.07.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 13701-07 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anamika Changotra**, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 563 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abid Amin Dar**  
**S/O Mohd Amin Dar**  
**R/O Village Monghall, Tehsil & District Anantnag**

vide notification No.422 of 2021/RG/LP dated 05.06.2021 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 13708-14 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Amin Dar, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 564 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sakshi Sharma**  
**D/O Yashpal Sharma**  
**R/O H.No.52 W.No.12 near Old Bus Stand Tehsil & District Rajouri**

vide notification No.706/2022/RG/LP dated 30.05.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sarini*  
*19-04-24*  
Registrar (Administration)

No: 13715-21 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sakshi Sharma, Advocate**  
.....for information and necessary action.

*Sarini*  
*19-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 567 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aarushi Jain**  
**D/O Rakesh Jain**  
**R/O H.No 135, Afghana Mohalla Panjtirthi, Tehsil & District Jammu**

vide notification No.1788 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 13735-41 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aarushi Jain, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 568 of 2024 /RG/LP Dated: 22.04.2024

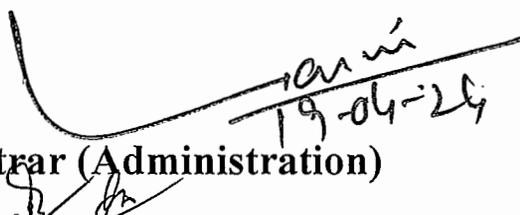
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shafiet Ali**  
**S/O Abdul Rashid**  
**R/O Farwalla, Tehsil & District Rajouri**

vide notification No.1937 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

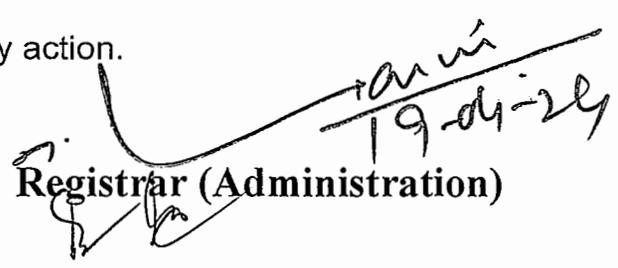
By Order

  
Registrar (Administration)

No: 13742-48 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shafiet Ali**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 569 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Shahnawaz Khan**  
**S/O Mumtaz Hussain**  
**R/O Narol, Tehsil Mendhar, District Poonch**

vide notification No.1891 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*arwi*  
*19-04-24*  
Registrar (Administration)

No: 13781-87 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Shahnawaz Khan**, Advocate  
.....for information and necessary action.

*arwi*  
*19-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 570 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mumtaz Ali**  
**S/O Bashir Ahmed**  
**R/O Mangota, Thanna Mandi, District Rajouri**

vide notification No.878 dated 19.08.2017 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 13788-94 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mumtaz Ali**, Advocate  
.....for information and necessary action

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 571 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Javid Bashir Mir**  
**S/O Bashir Ahmad Mir**  
**R/O Palhallan, Mir Mohalla, Tehsil Pattan, District Baramulla**

vide notification No.1492 of 2021/RG dated 16.12.2021 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Jarvis*  
*19/04/2024*  
Registrar (Administration)

No: 13815-21 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javid Bashir Mir, Advocate**  
.....for information and necessary action.

*Jarvis*  
*19-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 572 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shokit Ali**  
**S/O Mohd Bashir**  
**R/O Swari, Dali, Tehsil Kotranka, District Rajouri**

vide notification No.1578 of 2021/RG dated 17.12.2021 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
Registrar (Administration)  
19-04-24

No: 13822-28 /RG/LP      Dated: 22.04.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shokit Ali, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Administration)  
19-04-24

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 573 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mandeep Singh**  
**S/O Pritam Singh**  
**R/O Handar, Tehsil Arnas, District Reasi**

vide notification No.1514 of 2021/RG dated 17.12.2021 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Arna*  
*19-04-24*  
Registrar (Administration)

No: 13629-35 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mandeep Singh, Advocate**  
.....for information and necessary action.

*Arna*  
*19-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 574 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sofia Kosser**  
**D/O Haji Fazeelat Hussain**  
**R/O Ujhan, Tehsil Darhal, District Rajouri**

vide notification No.1605 of 2021/RG dated 18.12.2021 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*[Signature]*  
Registrar (Administration)

No: 13836-42 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sofia Kosser, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 575 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Wakeel Koka**  
**S/O Gulzar Ahmad Koka**  
**R/O Paniwah P/O Bugam, Kulgam**

vide notification No.806 dated 15.10.2018 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*19-04-24*  
Registrar (Administration)

No: 13843-49 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Wakeel Koka, Advocate**  
.....for information and necessary action.

*19-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 576 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Yasin Dar  
S/O Gh. Rasool Dar  
R/O Magam Astan Pora, District Budgam**

vide notification No.757 dated 30.12.2020 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order****Registrar (Administration)**No: 13850-56 /RG/LP Dated: 22.04.2024**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Yasin Dar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 577 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Touseef Ahmed**  
**S/O Nabi Baksh**  
**R/O Marmat Mangota, Tehsil Marmat, District Doda**

vide notification No.1064 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*[Signature]*  
Registrar (Administration)

No: 1385763 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Touseef Ahmed, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 578 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Avnish Gorka**  
**S/O Rattan Lal**  
**R/O Jinder Kalan, Tehsil R.S.Pora, District Jammu**

vide notification No.1828 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Jammu*  
*19-04-24*  
Registrar (Administration)

No: 13864 - 70 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avnish Gorka, Advocate**  
.....for information and necessary action.

*Jammu*  
*19-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 551 of 2024 /RG/LP      Dated: 20.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shewal Mehmood**  
**S/O Mehmood Rana**  
**R/O Green Belt park Gandhi Nagar, Tehsil Bahu, District Jammu**

vide notification No.1026 of 2022/RG/LP Dated 28.07.2022 for a period of one year has been extended till 30.04.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ranvi*  
*20-04-24*  
Registrar (Administration)

No: 13517-24 /RG/LP      Dated: 20.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shewal Mehmood, Advocate**  
.....for information and necessary action.

*ranvi*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 579 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Seema Khajuria**  
**D/O Munshi Ram Khajuria**  
**R/O Mandlote P.O Kud, Pachote, W.No.4 Badana, Tehsil Chenani, District**  
**Udhampur**

vide notification No.709/2022/RG/LP dated 30.05.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ram ji*  
*20-04-24*  
Registrar (Administration)

No: 13871-77 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seema Khajuria**, Advocate  
.....for information and necessary action.

*ram ji*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 580 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rakshanda Saini**  
**D/O Shakti Ram**  
**R/O Ward No. 7, Tehsil Arnia, District Jammu**

vide notification No.55 of 2022/RG/LP Dated 23.02.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*arnia*  
*20-04-24*  
Registrar (Administration)

No: 13878-84 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rakshanda Saini, Advocate**  
.....for information and necessary action.

*arnia*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 581 of 2024 /RG/LP      Dated: 22 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Priya Jalali**  
**D/O Sunil Jalali**  
**R/O H.No.529, Subash Nagar, Rehari Colony, Tehsil & District Jammu**

vide notification No.1942 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

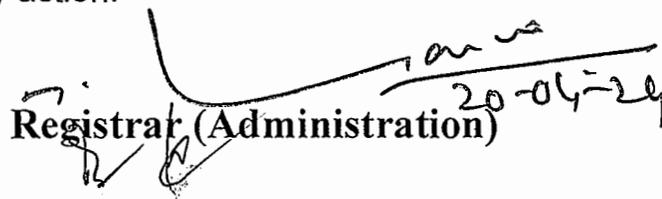
By Order

  
Registrar (Administration)

No: 13005-91 /RG/LP      Dated: 22 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Jalali, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 582 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Kaleem**  
**S/O Bashir Ahmed**  
**R/O Hubbi, Near JNV Kotranka, Tehsil Kotranka, District Rajouri**

vide notification No.1898 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*anw*  
*20-04-24*  
Registrar (Administration)

No: 13892-98 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Kaleem, Advocate**  
.....for information and necessary action.

*anw*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 583 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohit Verma**

**S/O Vijay Verma**

**R/O H.No.263, Lane No.14, Sector 6, Nanak Nagar, Jammu, Tehsil & District Jammu**

vide notification No.977 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*ran in*  
*20-04-24*  
Registrar (Administration)

No: 13899-905 /RG/LP      Dated: 22.04.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohit Verma, Advocate**  
.....for information and necessary action.

*ran in*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 584 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vikrant Singh Jasrotia**  
S/O Subash Singh Jasrotia  
R/O (GurrahJattan), Near Bus Stand, Tehsil Ghagwal District Samba

vide notification No.2024 of 2022/RG Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*Jammu*  
*20-04-24*  
Registrar (Administration)

No: 13906-12 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Singh Jasrotia**, Advocate  
.....for information and necessary action.

*Jammu*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 585 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ajaz Ahmed Malik**  
**S/O Ghulam Mohi Ud Din Malik**  
**R/O H.No 69, W.No 3, Hargam Gulabgarh, Tehsil Mahore, District Reasi**

vide notification No.923 of 2022/RG Dated 27.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*arui*  
*20-04-24*  
Registrar (Administration)

No: 13913-19 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmed Malik, Advocate**  
.....for information and necessary action.

*arui*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 586 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ahya Mussarat**  
**D/O Abdul Rashid Sheikh**  
**R/O Astan Bala Kishtwar, Tehsil & District Kishtwar**

vide notification No.553/2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ranvi*  
*20-04-24*  
Registrar (Administration)

No: 13920-26 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ahya Mussarat, Advocate**  
.....for information and necessary action.

*ranvi*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 587 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tabish Manzoor  
S/O Manzoor Hussain  
R/O Lanyal, Tehsil & District Kishtwar**

vide notification No.1585 of 2021/RG dated 17.12.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 13927-33 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabish Manzoor**, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 588 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zain Ashraf Kohli**  
**S/O Mohd Ashraf Kohli**  
**R/O Chaklass, District Reasi**

vide notification No.374 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

No: 13934-40 /RG/LP      Dated: 22.04.2024

Registrar (Administration)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zain Ashraf Kohli, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 509 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Yogesh Kumar Sharma**  
**S/O Chander Parkash Sharma**  
**R/O Talwal, Ward No.13, Tehsil & District Rajouri**

vide notification No.2029 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*rauni*  
*20-04-24*  
Registrar (Administration)

No: 13941-47 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yogesh Kumar Sharma, Advocate**  
.....for information and necessary action.

*rauni*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 590 of 2024 /RG/LP Dated: 22.04.2024

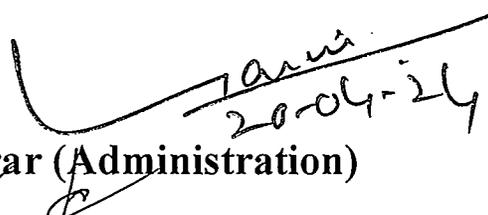
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Satish Kumar**  
**S/O Kewal Krishan**  
**R/O Ward No.7, Main Bazar, Tehsil & District Kathua**

vide notification No.1972 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 13948-54 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satish Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 591 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anuj Vaid**  
**S/O Sunil Kumar**  
**R/O Opposite Devak Community Hall, Janipur Colony, Tehsil & District Jammu**

vide notification No.1805 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ranvi*  
*20-04-24*  
Registrar (Administration)

No: 13962-68 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anuj Vaid**, Advocate  
.....for information and necessary action.

*ranvi*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 592 of 2024 /RG/LP      Dated: 22 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abhay Sharma**  
**S/O Muni Sharma**  
**R/O Maghal, Tehsil Kalakote, District Rajouri**

vide notification No.1782 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Jan in*  
*20-04-24*  
Registrar (Administration)

No: 13969-75 /RG/LP      Dated: 22 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhay Sharma, Advocate**  
.....for information and necessary action.

*Jan in*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 593 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Himani**  
**D/O Vijay Kumar Verma**  
**R/O F-412, Rehari Colony, Tehsil & District Jammu**

vide notification No.945 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Janvi*  
*20-04-24*  
Registrar (Administration)

No: 13976-02 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani, Advocate**  
.....for information and necessary action.

*Janvi*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 594 of 2024 /RG/LP Dated: 22.04.2024

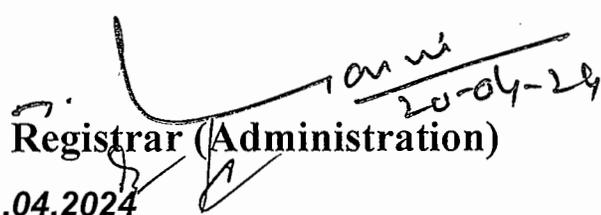
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rubina Alam  
D/O Monawwer Alam  
R/O Kalaban, Tehsil Mendhar, District Poonch**

vide notification No.60 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)No: 13983-89 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rubina Alam, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 595 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Heejazi Ashraf**  
**D/O Mohd Ashraf Khan**  
**R/O Village Kaskoot, Tehsil Banihal, District Ramban**

vide notification No.587/2022/RG/LP Dated 27.05.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Jammi*  
*20-04-24*  
Registrar (Administration)

No: 13990-96 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heejazi Ashraf**, Advocate  
.....for information and necessary action.

*Jammi*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 596 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bhanu Dev**  
**S/O Ranjit Bhadur Bandral**  
**R/O Village Zangli Shamthi, Tehsil Kashtigarh District Doda**

vide notification No.562/2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Tarun*  
*20-04-24*  
Registrar (Administration)

No: 13997-4003 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhanu Dev, Advocate**  
.....for information and necessary action.

*Tarun*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 597 of 2024 /RG/LP Dated: 22.04.2024

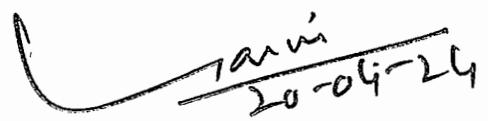
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rittu Kumari**  
**D/O Lal Chand Bhutyal**  
**R/O Bhajmasta, Tehsil Ramban, District Ramban**

vide notification No.635 of 2021/RG Dated 05.07.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14004-10 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rittu Kumari, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 598 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mushtaq Ahmed**  
**S/O Abdul Karim**  
**R/O Ward N.12, Near Jamia Masjid, Tehsil & District Rajouri**

vide notification No.475 of 2021/RG/LP dated 05.06.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Signature)*  
Registrar (Administration)  
*20-04-24*

No: 14011-17 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmed, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Administration)  
*20-04-24*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 599 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bushra  
D/O Abdul Rashid  
R/O Near ITI Complex Rajouri, Ward No.2, Rajouri**

vide notification No.1126 dated 10.01.2020 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 14018-24 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bushra**, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 600 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Amjed Iqbal**  
**S/O Mohd Iqbal**  
**R/O Muradpur, Tehsil & District Rajouri**

vide notification No.747 Dated 30.12.2020 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*Amjed*  
*20/04/2024*  
Registrar (Administration)

No: 14025-31 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amjed Iqbal, Advocate**  
.....for information and necessary action.

*Amjed*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 601 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tayoub Javed**  
**S/O Shabir Ahmed**  
**R/O Kalaban, Tehsil Mendhar, District Poonch**

vide notification No.20 dated 16.05.2019 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 14032-38 /RG/LP Dated: 22.04.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tayoub Javed**, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 602 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gazala Yasmeen  
D/O Ashiq Hussain  
R/O Village Behrote, Khablan, Thannamandi, Rajouri

vide notification No.1335 Dated 02.01.2019 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 14039-45 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazala Yasmeen, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 603 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jai Kaur Rainu**  
**D/O Jorawar Singh**  
**R/O H.No 91, Lane 4 Greater Kailash, Tehsil & District Jammu**

vide notification No.957 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Jainu*  
*20-04-24*  
Registrar (Administration)

No: 14050-56 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jai Kaur Rainu, Advocate**  
.....for information and necessary action.

*Jainu*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 604 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Riyaz Hussain****S/O Mohd Hassan****R/O Grong, Tambis, Kargil-Ladakh, Tehsil Sankhoo, District Kargil**

vide notification No.1948 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


 Registrar (Administration)
No: 14057-63 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Riyaz Hussain, Advocate**  
.....for information and necessary action.


 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 605 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Saima Ajaz**  
**D/O Sheiklh Ajaz Ahmad**  
**R/O Sangrambhata near Jamia Masjid, Tehsil & District Kishtwar**

vide notification No.1034 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 14064-70 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Ajaz, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 606 of 2024 /RG/LP Dated: 22.04.2024

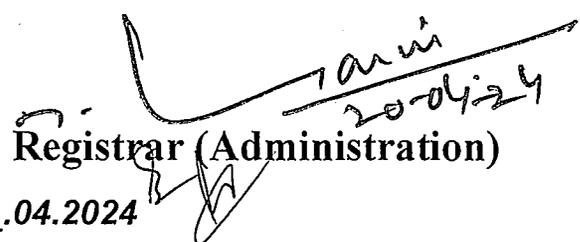
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Diksha Rathor**  
**D/O Rakesh Kumar**  
**R/O Drubeel, Tehsil Mughalmaidan, District Kishtwar**

vide notification No.1843 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14071-77 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Rathor, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 607 of 2024 /RG/LP      Dated: 22 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Dharmika**  
**D/O Mohan Singh**  
**R/O H.No 177 Lower RatnuChak, Tehsil Bahu, District Jammu**

vide notification No.1841 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*100 in*  
*20-04-24*  
Registrar (Administration)

No: 14070-84 /RG/LP      Dated: 22 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dharmika, Advocate**  
.....for information and necessary action.

*100 in*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 608 of 2024 /RG/LP      Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bhoomika Thakur**  
**D/O Gandharb Singh Thakur**  
**R/O Dangakote, Tehsil Bhomag, District Reasi,**  
**A/P H.No 29, Opposite K.C Gurukul School Paloura, Jammu**

vide notification No.1833 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*10/11/20-04-24*  
Registrar (Administration)

No: 14085-91 /RG/LP      Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhoomika Thakur, Advocate**  
.....for information and necessary action.

*10/11/20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 609 of 2024 /RG/LP Dated: 22.04.2024

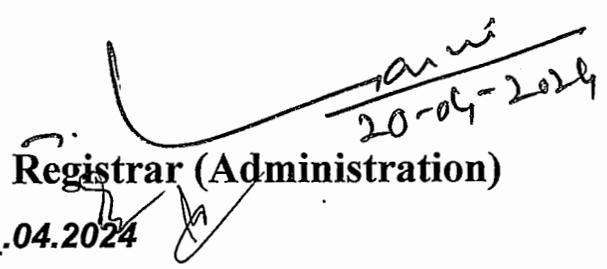
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bhawana**  
**D/O Sanjay Gupta**  
**R/O 18914 Shant Nagar Janipur, Tehsil & District Jammu**

vide notification No.1832/2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

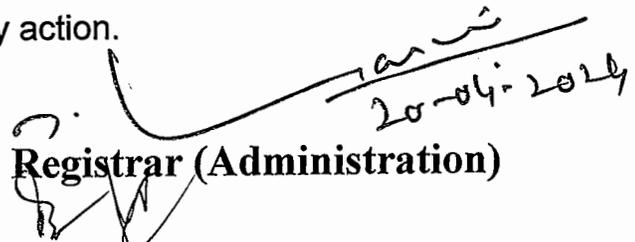
By Order

  
Registrar (Administration)

No: 14092-98 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhawana, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 610 of 2024 /RG/LP Dated: 22.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bharti Bhagat**  
**D/O Darshan Kumar**  
**R/O H.No 22/A Om Nagar Udheywala Bohri, Tehsil & District Jammu**

vide notification No.1831 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*10/04/2024*  
*20-04-2024*  
Registrar (Administration)

No: 14099-105 /RG/LP Dated: 22.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharti Bhagat, Advocate**  
.....for information and necessary action.

*10/04/2024*  
*20-04-2024*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 612 of 2024/RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arush Khajuria**

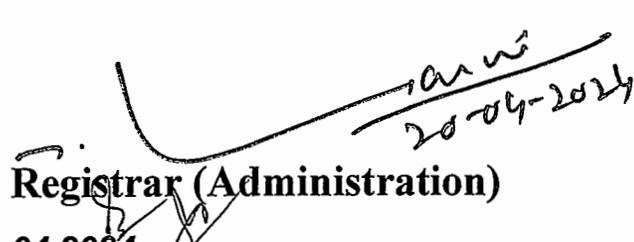
**S/O Rattan Lal Khajuria**

**R/O P/O Gandala Jakhar near K.C Gurukul, Tehsil & District Udhampur**

vide notification No.1824 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

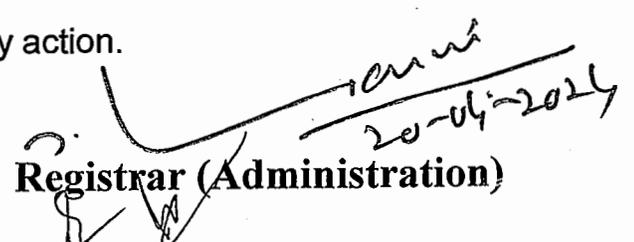
By Order

  
Registrar (Administration)

No: 14265-71 /RG/LP Dated: 23 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arush Khajuria, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 613 of 2024 /RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Hunardeep Singh**  
**S/O Bikramjeet Singh**  
**R/O 8-A Ext. Gandhi Nagar, Tehsil Rakh Bahu, District Jammu**

vide notification No.1868/2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sanvi*  
*20-04-24*  
Registrar (Administration)

No: 14272-78 /RG/LP Dated: 23 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammur for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hunardeep Singh, Advocate**  
.....for information and necessary action.

*Sanvi*  
*20-04-24*  
Registrar (Administration)

(21)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 614 of 2024/RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Harsh Verma**

**S/O Somnath**

**R/O Ward No.3, Tehsil Hiranagar, District Kathua**

vide notification No.1877 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

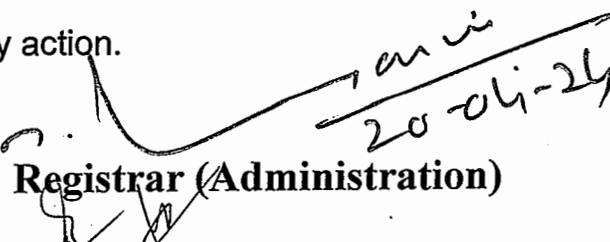
By Order

  
Registrar (Administration)

No: 14279-85/RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harsh Verma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 615 of 2024/RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Himanshu Parihar**  
**S/O Kiker Singh Parihar**  
**R/O W.No 64, H.No 73, Swaran Vihar, Tehsil & District Jammu**

vide notification No.1875 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Handwritten signature*  
20-04-24  
Registrar (Administration)

No: 14286-92/RG/LP Dated: 23.04.2024 *(R)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Himanshu Parihar, Advocate**  
.....for information and necessary action.

*Handwritten signature*  
20-04-24  
Registrar (Administration)

*(R)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 616 of 2024 /RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Himani Rajput**  
**D/O Keshav Singh**  
**R/O Sulshal Ghata, Tehsil Bhomag, District Reasi**

vide notification No. 1867 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

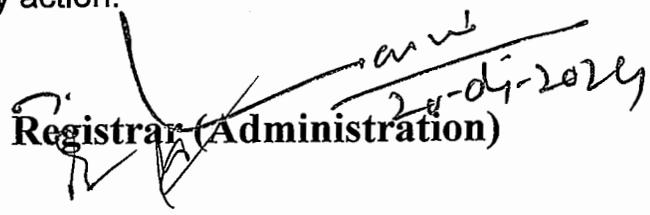
By Order

  
Registrar (Administration)

No: 14294-300 /RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Rajput, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 617 of 2024 /RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Haresh Kumar Raina**  
**S/O Kewal Krishan**  
**R/O Dhangri Nr. Govt. High Sec. School, Tehsil & District Rajouri**

vide notification No.1862 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*1 an us*  
*20-04-2024*  
Registrar (Administration)

No: 14301-06 /RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haresh Kumar Raina, Advocate**  
.....for information and necessary action.

*1 an us*  
*20-04-2024*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 618 of 2024/RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Saqib Iqbal Shoket**  
**S/O Mohd. Iqbal**  
**R/O Dehri Ralyote, Manjakote, District Rajouri**

vide notification No.1969 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14307-12/RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Iqbal Shoket, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 619 of 2024 /RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sonika Sharma**

**D/O Ashok Kumar**

**R/O Baja Bain, Kul Dabbi, Tehsil Beri Pattan, District Rajouri**

vide notification No.1983 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
Registrar (Administration)

No: 14313-19 /RG/LP Dated: 20.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonika Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*\*\*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 620 of 2024 /RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ruchi Sharma**

**D/O Ramesh Sharma**

**R/O W.No.15, Kangloo Karlai, Near Vaishno Mandir, District Udhampur**

vide notification No.1967 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14320-26 /RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruchi Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 621 of 2024 /RG/LP      Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rukhsar Kousar**  
**D/O Nazarat Hussain**  
**R/O Chhatral, Tehsil Mendhar, District Poonch**

vide notification No.1959 of 2022/RG Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*[Signature]*  
Registrar (Administration)  
20-04-24

No: 14327-33 /RG/LP      Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukhsar Kousar, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
20-04-24

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 622 of 2024 /RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Palak Wazir**  
**D/O Ashok Singh**  
**R/O H.No.110, Wazir Lane, Bohri, Tehsil & District Jammu**

vide notification No.1940 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*arw*  
*20-04-24*  
Registrar (Administration)

No: 14334-41 /RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palak Wazir, Advocate**  
.....for information and necessary action.

*arw*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 623 of 2024/RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Manasvi Mahajan**  
**D/O Indu Bhushan Chowdhary**  
**R/O H.No 54, Darbar Garh Road Panjtrithi, Tehsil & District Jammu**

vide notification No.1926 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Manvi*  
*20-04-2024*  
Registrar (Administration)

No: 14342-46/RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manasvi Mahajan, Advocate**  
.....for information and necessary action.

*Manvi*  
*20-04-2024*  
Registrar (Administration)

71

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 625 of 2024 /RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bhupesh Saini**

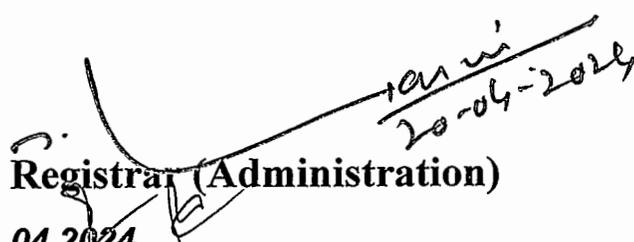
**S/O G.P Saini**

**R/O W.No.4, H.No.132, Near Kamla Hospital, Tehsil Bishnah, District Jammu**

vide notification No.1830 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

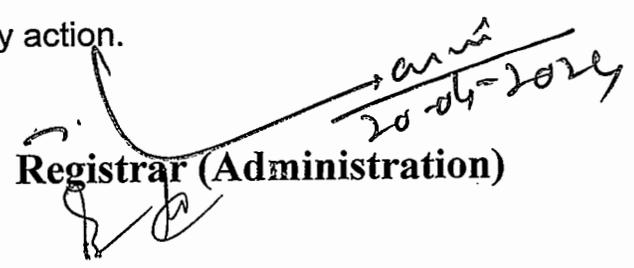
**By Order**

  
**Registrar (Administration)**

No: 14357-64 /RG/LP Dated: 23.04.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhupesh Saini, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 626 of 2024/RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mimansha Sharma**

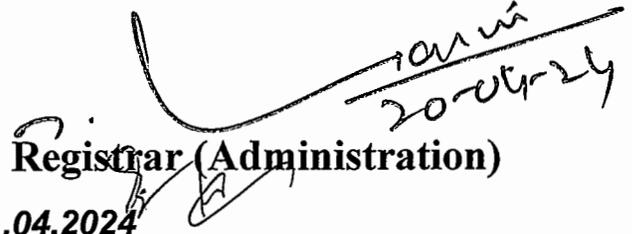
**D/O Sonu Sharma**

**R/O H.No.99, Purani Mandi, Chargian Mohalla, Tehsil & District Jammu**

vide notification No.1911 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14365-72/RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mimansha Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 627 of 2024 /RG/LP

Dated: 23.04.2024

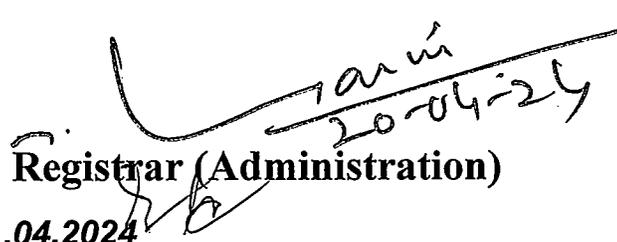
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Maheshwari Sharma**  
**D/O R.K. Koushal**  
**R/O Village Thial, Tehsil Majalta, District Udhampur**

vide notification No.1908 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

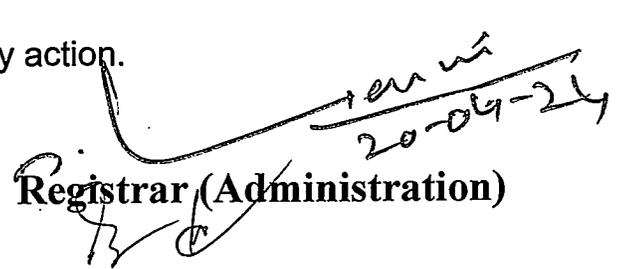
By Order

  
Registrar (Administration)

No: 14373-80 /RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maheshwari Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 628 of 2024/RG/LP      Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Malik Irtiza Tanvir**  
**S/O Malik Tanvir Ahmed**  
**R/O H.No 15, W.No 7, Malik Market, Tehsil & District Kishtwar**

vide notification No.1894 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Signature)*  
Registrar (Administration)  
*20-04-24*

No: 14381-86/RG/LP      Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Irtiza Tanvir, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Administration)  
*20-04-24*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 629 of 2024/RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ikra Rashid**  
**D/O Mohd Rashid**  
**R/O H.No 362, Shivalik Puram Janipur Tehsil & District Jammu**

vide notification No.1873 of 2022/RG Dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ranu*  
*20-04-24*  
Registrar (Administration)

No: 14387-98/RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ikra Rashid, Advocate**  
.....for information and necessary action.

*ranu*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 630 of 2024/RG/LP

Dated: 23.04.2024

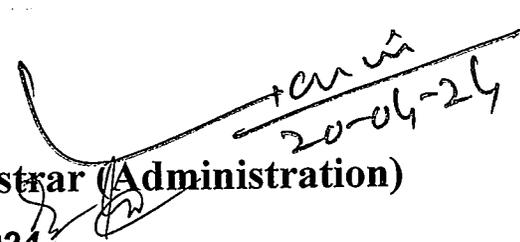
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rahul Kotwal**  
**S/O Ashok Kumar Kotwal**  
**R/O Bhalla Bhaderwah, Tehsil Bhalla, District Doda**

vide notification No.258 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 143 of 2024/RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rahul Kotwal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

77

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 631 of 2024 /RG/LP      Dated: 23 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shabab Kafeel**  
**S/O Kafeel Ahmed Khan**  
**R/O Kalaban, Kote Qusba, Mendhar, District Poonch**

vide notification No.1348 of 2021/RG Dated 17.11.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*7000*  
*20-04-24*  
**Registrar (Administration)**

No: 14407-2024 /RG/LP      Dated: 23 .04.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabab Kafeel, Advocate**  
.....for information and necessary action.

*7000*  
*20-04-24*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 632 of 2024/RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nindia Sharma**  
**D/O Narinder Sharma**  
**R/O 466-A, Gandhi Nagar, Jammu**

vide notification No.1775 Dated 30.03.2019 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Jammu*  
*20-04-24*  
Registrar (Administration)

No: 14407-13 /RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nindia Sharma, Advocate**  
.....for information and necessary action.

*Jammu*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 633 of 2024/RG/LP

Dated: 23.04.2024

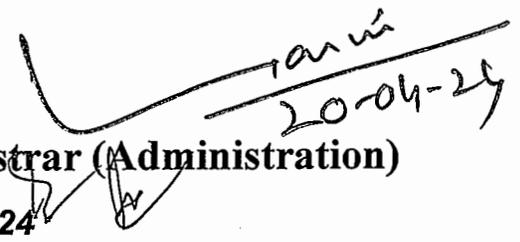
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sahil Gupta**  
**S/O Subash Gupta**  
**R/O W.No 6, Near Shiv Mandir, Tehsil Billawar, District Kathua**

vide notification No.1027 of 2022/RG/LP Dated 28.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 19414-21/RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 634 of 2024/RG/LP

Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Umila Farooq**  
**D/O Farooq Ahmed Sheikh**  
**R/O H.No.24, Sarkoot Matta, Tehsil & District Kishtwar**

vide notification No.1067 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Tarun*  
20-04-24  
**Registrar (Administration)**

No: 144 of 2024/RG/LP Dated: 23.04.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Umila Farooq, Advocate**  
.....for information and necessary action

*Tarun*  
20-04-24  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 635 of 2024/RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Manisha Bhadwal**

**D/O Vijay Paul Singh**

**R/O Lakhri, P.O Lakhri, Tehsil Ramkot/ Billawar, District Kathua**

vide notification No. 1629 dated 12.03.2020 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mani*  
*20-04-24*  
Registrar (Administration)

No: 14605-11- /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Bhadwal**, Advocate  
.....for information and necessary action.

*Mani*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 636 of 2024/RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Damini Singh Chauhan**  
**D/O Dinesh Singh Chauhan**  
**R/O 110-F, Sanik Colony, Tehsil & District Jammu**

vide notification No.1845 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Damini*  
*20-04-24*  
Registrar (Administration)

No: 14612-18 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Damini Singh Chauhan, Advocate**  
.....for information and necessary action.

*Damini*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 637 of 2024/RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Syed Akeel Shah**  
**S/O Syed Shakeel Shah**  
**R/O Shah Complex, Bus Stand, W.No.4 Near Shop No. 1 Great India Gun House, Udhampur.**

vide notification No.1772 dated 30.03.2019 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sanvi*  
*20-04-24*  
Registrar (Administration)

No: 14619-25/RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Akeel Shah, Advocate**  
.....for information and necessary action

*Sanvi*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 638 of 2024 /RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Komal Gupta**  
**D/O Mahavir Gupta**  
**R/O H.No.353, Vikas Lane, Talab Tillo, District Jammu**

vide notification No.1886 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*10/04/24*  
*20-04-24*  
Registrar (Administration)

No: 14626-32 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Gupta, Advocate**  
.....for information and necessary action.

*10/04/24*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 639 of 2024/RG/LP

Dated: 24.04.2024

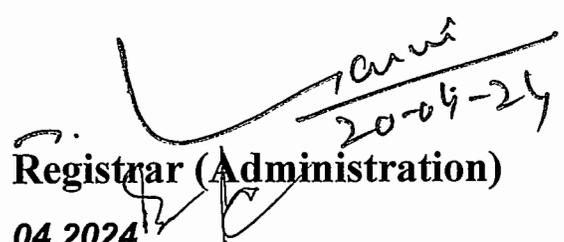
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sanjay Kumar**  
**S/O Ram Lal**  
**R/O Jijote, (Glowth), Tehsil & District Doda**

vide notification No.1294 Dated 02.01.2019 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

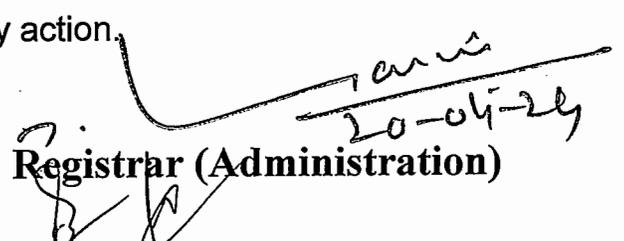
By Order

  
Registrar (Administration)

No: 14633-40/RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjay Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 640 ab 2024/RG/LP Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Arif**  
**S/O Abdul Rashid**  
**R/O Chachawah B, Tehsil Gool, District Ramban**

vide notification No.66 of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14641-96/RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Arif, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 641 of 2024/RG/LP Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Safeer Ahmad**  
**S/O Gulzar Hussain**  
**R/O Hari Ward No.1, Surankote, District Poonch**

vide notification No.173 Dated 18.06.2019 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ranu*  
*20-04-24*  
Registrar (Administration)

No: 14647-53/RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Safeer Ahmad, Advocate**  
.....for information and necessary action.

*ranu*  
*20-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 642 ab 2024/RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Minhaj Majeed Sheikh**  
**S/O Ab Majeed Sheikh**  
**R/O Dardpora Kralpaora, District Kupwara**

vide notification No.1303 of 2021/RG/LP Dated 16.11.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sanvi*  
*20-04-24*  
Registrar (Administration)

No: 14654-60RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Minhaj Majeed Sheikh, Advocate**  
.....for information and necessary action.

*Sanvi*  
*20-04-24*  
Registrar (Administration)

90

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 643 of 2024/RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Satish Kumar**

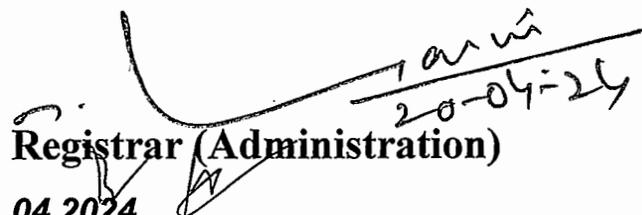
**S/O Mohan Lal**

**R/O W.No 9 H No. 68, Dholian Tehsil Bari-Brahamana District Jammu**

vide notification No.2007 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

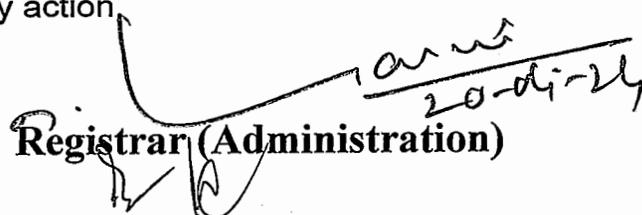
**By Order**

  
Registrar (Administration)

No: 14661-66/RG/LP Dated: 24.04.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satish Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

91 79

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 644 of 2024/RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Moksheka Sharma**

**D/O Yogesh Kumar Sharma**

**R/O H.No.201, Old Janipur, Tehsil & District Jammu**

vide notification No.1916 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sanvi*  
*22-04-24*  
Registrar (Administration)

No: 14667-72/RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Moksheka Sharma, Advocate**  
.....for information and necessary action.

*Sanvi*  
*22-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 645 of 2024/RG/LP Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Javid Ahmad Malik**  
**S/O Ali Mohmad Malik**  
**R/O Mirchmar Mirgund, Tehsil Pattan, District Baramulla**

vide notification No.1322 of 2021/RG dated 16.11.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*[Signature]*  
Registrar (Administration)  
*22-04-24*

No: 14673-80/RG/LP Dated: 24.04.2024 *(R)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javid Ahmad Malik**, Advocate  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
*22-04-24*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 646 of 2024/RG/LPDated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Imtiyaz Ahmad Chalkoo****S/O Sanaullah Chalkoo****R/O Uri Proper, W.No 11, Haji Mohalla, Tehsil Uri, District Baramulla**

vide notification No.953 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

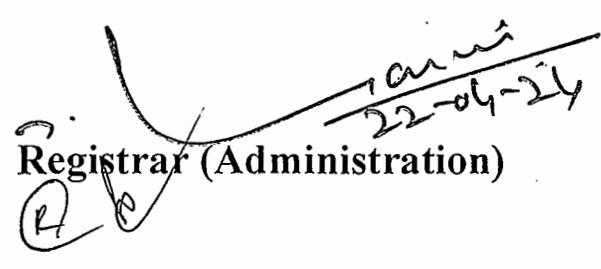
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


  
Registrar (Administration)
No: 14681-86/RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiyaz Ahmad Chalkoo**, Advocate  
.....for information and necessary action.


  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 647 of 2024 /RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aamir Ali Wani**  
**S/O Ali Mohd Wani**  
**R/O Chetros Budroo, Tehsil Sallar, District Anantnag**

vide notification No.1811 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Aamir*  
*22-04-24*  
Registrar (Administration)

No: 14687-93 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ali Wani**, Advocate  
.....for information and necessary action.

*Aamir*  
*22-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 648 of 2024 /RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aneeda Jan**  
**D/O Mohammad Yousuf Ahanger**  
**R/O Gojwara, Khar Mohalla, Tehsil Khanyar, District Srinagar**

vide notification No.1804 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ran in*  
*22-04-24*  
Registrar (Administration)

No: 14694-700 /RG/LP Dated: 24.04.2024 *R*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aneeda Jan**, Advocate  
.....for information and necessary action.

*ran in*  
*22-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 649 ab 2024 /RG/LP      Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Saniya Qadir**  
**D/O Gulam Qadir Parimo**  
**R/O Hyderpora, Lahu, Sheish Gari Bagh, Tehsil Chanapora, District Srinagar**

vide notification No.694/2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Saniya*  
*22-04-24*  
Registrar (Administration)

No: 14701-06 /RG/LP      Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saniya Qadir**, Advocate  
.....for information and necessary action.

*Saniya*  
*22-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 650 of 2024 /RG/LP Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gh Qadir Wani**  
**S/O Ab Kabir Wani**  
**R/O Gulgam, Tangwari Bala, Tehsil & District Kupwara**

vide notification No.936 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Gh Qadir Wani*  
*22-04-24*  
Registrar (Administration)

No: 14707-13 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gh Qadir Wani**, Advocate  
.....for information and necessary action.

*Gh Qadir Wani*  
*22-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 651 of 2024/RG/LP Dated: 24.04.2024

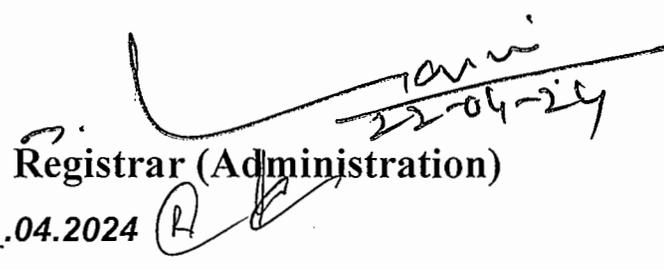
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shagufta Ashraf****D/O Mohammad Ashraf Dar****R/O Vakeel Colony Brane Nishat, Tehsil Khanyar, District Srinagar.**

vide notification No.666 of 2021/RG dated 05.07.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

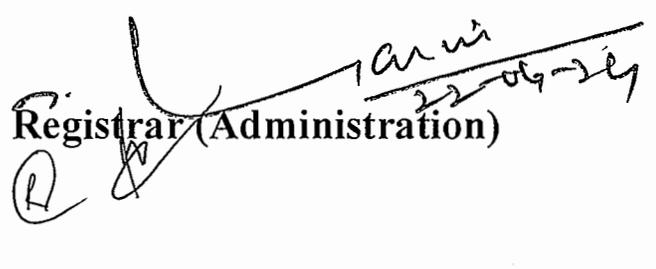
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


 Registrar (Administration)
No: 14714-21/RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagufta Ashraf**, Advocate  
.....for information and necessary action.


 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 652 of 2024/RG/LP Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shabir Ahmad Mir**  
S/O Ab Kabir Mir  
R/O Ajas, Tehsil Ajas, District Bandipora

vide notification No.17 dated 07.04.2016 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ar in*  
*22-04-24*  
Registrar (Administration)

No: 14722-28/RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Mir, Advocate**  
.....for information and necessary action.

*ar in*  
*22-04-24*  
Registrar (Administration)

100

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 653 of 204 /RG/LP      Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sheikh Mudasir Amin**  
**S/O Sheikh Mohd Amin**  
**R/O Village Sadiwara, Tehsil Dooru, District Anantnag**

vide notification No. 22 dated 05.04.2018 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ranu*  
*22-04-24*  
Registrar (Administration)

No: 14729-34 /RG/LP      Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Mudasir Amin, Advocate**  
.....for information and necessary action.

*ranu*  
*22-04-24*  
Registrar (Administration)

181

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 654 of 2024/RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jirjum Bogo**  
**D/O Yomjir Bogo**  
**R/O Silmoo, Tehsil & District Kargil**

vide notification No.596 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*rai*  
22-04-24  
Registrar (Administration)

No: 14735-42 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jirjum Bogo**, Advocate  
.....for information and necessary action.

*rai*  
22-04-22  
Registrar (Administration)

102

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 655 of 2024/RG/LP

Dated: 24.04.2024

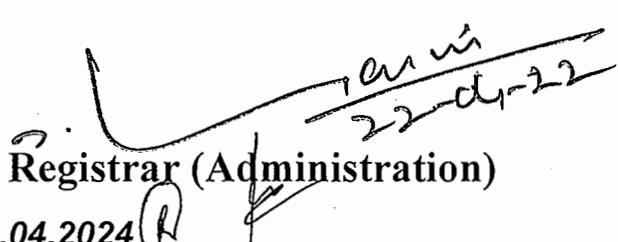
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zubair Ahmad Sheikh**  
**S/O Gulam Ahmad Sheikh**  
**R/O Palpora, Banpora, Tehsil & District Anantnag.**

vide notification No.676 of 2021/RG dated 05.07.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

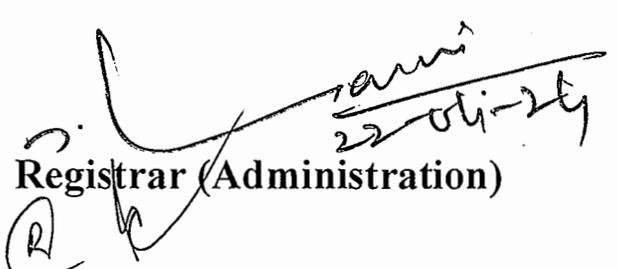
By Order

  
Registrar (Administration)

No: 14743-51/RG/LP Dated: 24.04.2024 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Ahmad Sheikh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 656 of 2024RG/LP      Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shanif Khursheed**  
S/O Khursheed Ahmed Baba  
R/O Sheeri, Sheerinabad, Tehsil & District Baramulla

vide notification No.1979 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*Shanif*  
*22-04-24*  
Registrar (Administration)

No: 14752-58/RG/LP      Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shanif Khursheed**, Advocate  
.....for information and necessary action.

*Shanif*  
*22-04-24*  
Registrar (Administration)

104

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 657 of 2024 /RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rehana Akhter**

**D/O Mohammad Shaban Bhat**

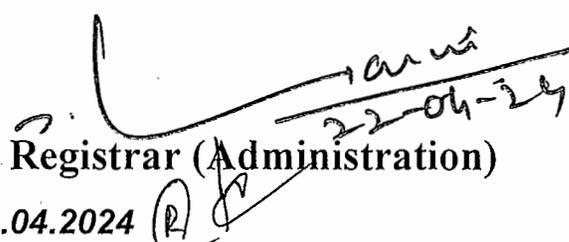
**R/O Baghat Mohalla, Duroo, Dangerpora, Sopore, Tehsil Dangerpora,**

**District Baramulla**

vide notification No.1007 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

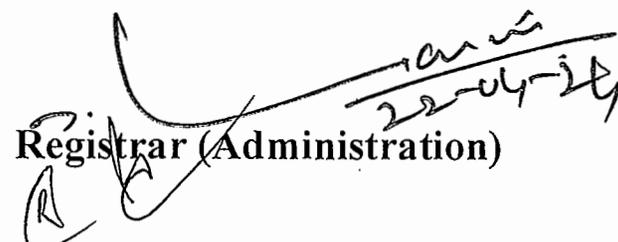
By Order

  
Registrar (Administration)

No: 1479-97 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rehana Akhter**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

105

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 658 of 2024 /RG/LP      Dated: 24 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nazia Anjum**

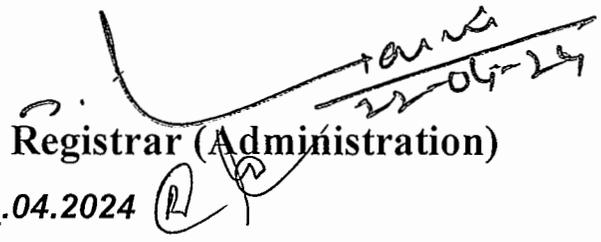
**D/O Mohd Baqir**

**R/O Bota Pa Chuchot Yokma, Tehsil & District Leh**

vide notification No.637 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

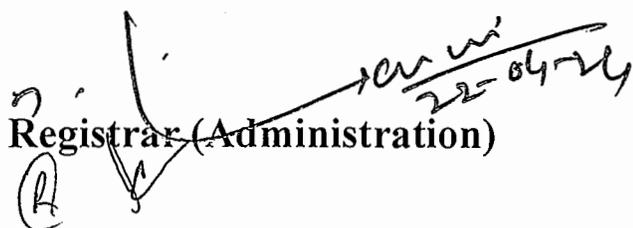
By Order

  
Registrar (Administration)

No: 14798-804 /RG/LP      Dated: 24 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Anjum**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 624 of 2024/RG/LP Dated: 23.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Afiya Feroze**  
**D/O Feroze Ahmad Bhat**  
**R/O Sangrampora Sopore, Tehsil Sopore, District Baramulla.**

vide notification No.989 of 2021/RG/LP dated 14.09.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14352-56/RG/LP Dated: 23.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afiya Feroze**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 259 of 2024 /RG/LP Dated: 24 .04.2024

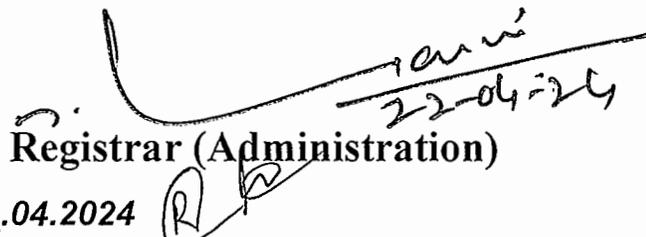
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Naila Noor**  
**D/O Noor Mohamad Bhat**  
**R/O Wahipora, Tehsil Tangmarg, District Baramulla**

vide notification No.1072 of 2021/RG/LP dated 14.09.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14805-11 /RG/LP Dated: 24 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naila Noor, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

108

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 660 of 2024 /RG/LP      Dated: 24 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehrul Nissa  
D/O Ab Rashid Bhat  
R/O Batergam, Tehsil & District Kupwara.**

vide notification No.1327 of 2021/RG dated 16.11.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14812-18 /RG/LP      Dated: 24 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehrul Nissa**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 661 of 2024 /RG/LP      Dated: 24 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aanisa Mushtaq**  
**D/O Mushtaq Ahmad Shah**  
**R/O Maidan-e-Chogal, Tehsil Handwara, District Kupwara**

vide notification No.64 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Aanisa*  
*22-04-24*  
Registrar (Administration)

No: 14819-25 /RG/LP      Dated: 24 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aanisa Mushtaq**, Advocate  
.....for information and necessary action.

*Aanisa*  
*22-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 662 of 2024 /RG/LP      Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mohsina Aara**

**D/O Abdul Majid Bhat**

**R/O Eid Gah Basti Botingoo, Tehsil Dangerpora, District Baramulla**

vide notification No.197 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*1000*  
*22-04-24*  
Registrar (Administration)

No: 14826-32 /RG/LP      Dated: 24.04.2024

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mohsina Aara**, Advocate  
.....for information and necessary action.

*1000*  
*22-04-24*  
Registrar (Administration)

119

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 663 of 2024 /RG/LP Dated: 24.04.2024

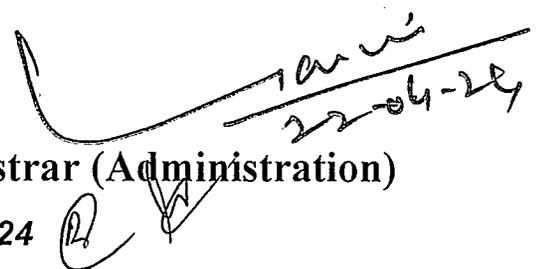
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Fayaz Ahmad Reshi  
S/O Habibillah Reshi  
R/O Poshkar, Tehsil Khag, District Budgam

vide notification No.1018 of 2021/RG dated 14.09.2021 for a period of one year has been extended till 30.04.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
Registrar (Administration)

No: 14834-40 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Fayaz Ahmad Reshi, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

112

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 664 of 2024 /RG/LP      Dated: 24 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahid Lateef Bhat**  
**S/O Mohammad Lateef Bhat**  
**R/O Koil, Tehsil & District Pulwama**

vide notification No.1077 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 14841-47 /RG/LP      Dated: 24 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Lateef Bhat**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 665 of 2024 /RG/LP      Dated: 24 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ajaz Hussain**  
**S/O Mohd Ishaq**  
**R/O Tingdoo, Tehsil Shargol, District Kargil**

vide notification No.1794 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*10/11/24*  
*22-04-24*  
Registrar (Administration)

No: 14848-54 /RG/LP      Dated: 24 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Hussain, Advocate**  
.....for information and necessary action.

*10/11/24*  
*22-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 666 of 2024 /RG/LP Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aaqib Ahmad Koka****S/O Mohd Yousuf Koka****R/O Zoonipora Chattergam, Tehsil Baghati Kanipora, District Budgam**

vide notification No.1171 of 2021/RG dated 15.09.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

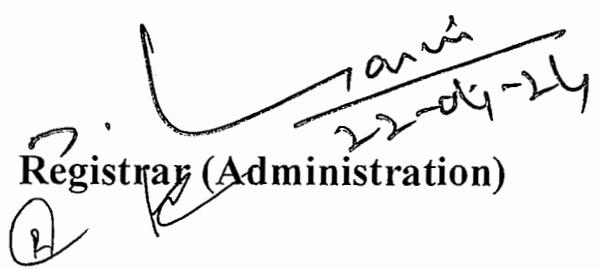
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


  
Registrar (Administration)
No: 14855 - 61 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Ahmad Koka, Advocate**  
.....for information and necessary action.


  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 667 of 2024 /RG/LP Dated: 24 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Najmu Sakib Wani  
S/O Mohd Yaqoob Wani  
R/O Chanapora, Rose Lane Colony, District Srinagar**

vide notification No.1930 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 14862-68 /RG/LP Dated: 24 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Najmu Sakib Wani, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 668 of 2024 /RG/LP      Dated: 24 .04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Parvez Ahmad**  
**S/O Riyaz Ahmad**  
**R/O Drass, Shimsha Kharboo, Tehsil Drass, District Kargil**

vide notification No.996 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended **till 30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Parvez Ahmad*  
*22-04-24*  
Registrar (Administration)

No: 14869-75 /RG/LP      Dated: 24 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parvez Ahmad**, Advocate  
.....for information and necessary action.

*Parvez Ahmad*  
*22-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 669 of 2024 /RG/LP      Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shahida Farooq**  
**D/O Farooq Ahmad Dar**  
**R/O Malik Angan Fateh Kadal, Tehsil & District Srinagar**

vide notification No.95 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*[Signature]*  
Registrar (Administration)

No: 14876-82 /RG/LP      Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahida Farooq, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 6709/2024 /RG/LPDated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ummar Rashid Shagoo  
S/O Abdul Rashid Shagoo  
R/O Delina Ghat, Tehsil & District Baramulla**

vide notification No.721 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 14884-90 /RG/LP Dated: 24 .04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ummar Rashid Shagoo, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 671 of 2024 /RG/LP      Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tariq Ahmad Ganie**  
**S/O Late Ali Mohammad Ganie**  
**R/O Sugan, Tehsil Chitragam, District Shopian**

vide notification No.2014 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Tariq*  
*22-04-24*  
Registrar (Administration)

No: 14891-900 /RG/LP      Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tariq Ahmad Ganie, Advocate**  
.....for information and necessary action.

*Tariq*  
*22-04-24*  
Registrar (Administration)

120

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 672 of 2024/RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javeed Ahmad Navoo

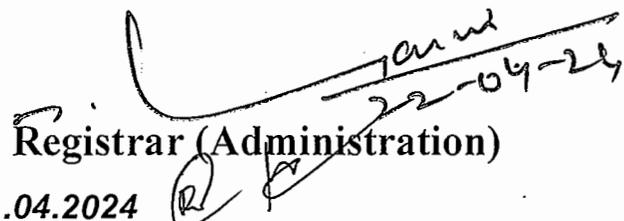
S/O Wali Mohammad Navoo

R/O Tangpora Pattan, War Mohalla, Tehsil Pattan, District Baramulla

vide notification No.749 dated 19.09.2019 for a period of one year has been extended till 30.04.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
Registrar (Administration)

No: 14901-06 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Javeed Ahmad Navoo, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

121

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 673 of 2024/RG/LP

Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tawoos Ahmad Wani**

**S/O Ab Rahim Wani**

**R/O Qasba Devsar, Dhobi Mohalla, Tehsil Devsar, District Kulgam**

vide notification No.718 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

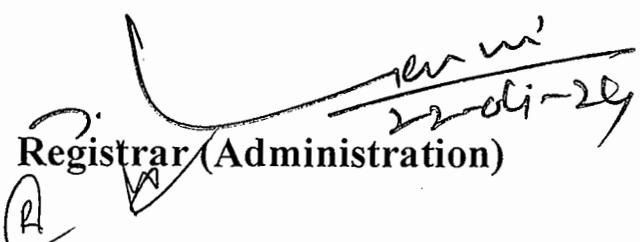
By Order

  
Registrar (Administration)

No: 14907-13/RG/LP Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawoos Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

122

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 674 of 2024/RG/LP      Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gulzar Hussain**  
**S/O Mohmad Hussain**  
**R/O Hagnis Lungma, Tehsil Shakar Chiktan, District Kargil**

vide notification No.1857 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

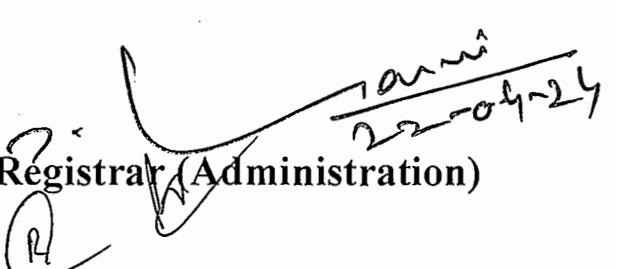
By Order

  
Registrar (Administration)

No: 14914-21/RG/LP      Dated: 24.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
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5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulzar Hussain**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 675 of 2024/RG/LP      Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Renu Sharma**

**D/O Ram Murti**

**R/O H.No. 231 A/B Daily Excelsior Lane Janipur , Tehsil & District Jammu**

vide notification No.663 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 14922-29/RG/LP      Dated: 24.04.2024

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
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5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Renu Sharma, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 676 of 2024 /RG/LP Dated: 24.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sabrina Sultan**  
**D/O Mohmad Sultan Bhat**  
**R/O Syedpora Idd-Gah, Dr. Ali Jan Road, Tehsil Nowshera, District Srinagar**

vide notification No.684 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*1 am*  
*22-04-24*  
Registrar (Administration)

No: 14930-36 /RG/LP Dated: 24.04.2024

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabrina Sultan**, Advocate  
.....for information and necessary action.

*1 am*  
*22-04-24*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 677 of 2024 /RG/LPDated: 24.04.2024

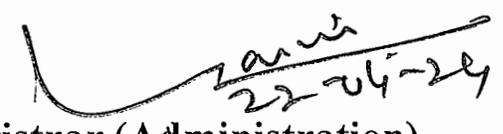
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Harpreet Singh  
S/O Mangat Singh  
R/O Ichhama, Tehsil Beerwah, District Budgam**

vide notification No.462 of 2021/RG/LP dated 05.06.2021 for a period of one year has been extended till **30.04.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

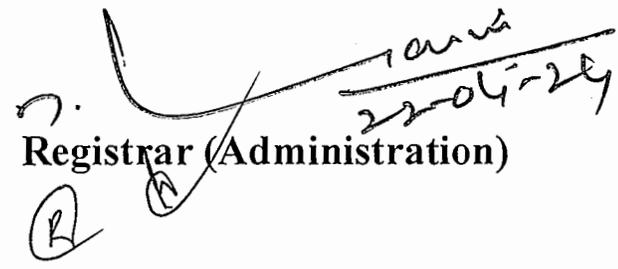
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)No: 14937-43 /RG/LP Dated: 24.04.2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harpreet Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)